



2026:AHC:23867-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 290 of 2026

Babu Ram

.....Petitioner(s)

Versus

State of U.P. and 6 others

.....Respondent(s)

Counsel for Petitioner(s)	: Amar Chandra
Counsel for Respondent(s)	: Prakhar Saran Srivastava, Meenakshi Singh (A.C.S.C.), Sher Bahadur Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed seeking a direction to the respondent authorities to delete the names of illegally entered voters in the Panchayat Voter (Provisional) List, 2025 based on the certificate dated 02.10.2025 issued by the Gram Pradhan.
2. The petitioner is seeking correction in the provisional voters list based on a selfsame certificate issued by the Pradhan.
3. The voters list has been issued in terms of the provisions of the Uttar Pradesh Panchayat Raj (Registration of Electors) Rules, 1994, which prescribe for a complete mechanism for raising objections and their disposal, in accordance with law. Filing of the petition for the said purpose, purportedly in public interest, cannot be countenanced.
4. The petition is therefore, **dismissed**, leaving it open for the petitioner to take appropriate steps in accordance with the Rules, 1994.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 4, 2026

AHA/Sazia